अध्याय–2

2. उत्तर प्रदेश पंचायत राज अधिनियम, 1947 तथा उत्तर प्रदेश क्षेत्र पंचायत तथा जिला पंचायत अधिनियम, 1961 (उत्तरांचल राज्य के परिप्रेक्ष्य में यथा अनुकूलित एवं उपान्तरित) की क्रमशः धारा 12, 8 व 20 के बाद उपधारा (3–क) को निम्नवत् संशोधित समझा जायेगा।

(3–क) इस अधिनियम के किन्हीं अन्य उपबन्धों में किसी बात के होते हुए भी जहां अपरिहार्य परिस्थितियों के कारण या लोकहित में किसी क्रमशः ग्राम पंचायत, क्षेत्र पंचायत तथा जिला पंचायत का संघटन करने के लिए उसके कार्यकाल के अवसान तथा उसके बाद बढ़ी हुई छः माह की अवधि के पूर्व निर्वाचन कराना साध्य नहीं है, वहां राज्य सरकार या उसके द्वारा इस निमित्त प्राधिकृत कोई अधिकारी आदेश द्वारा प्रशासक नियुक्त कर सकता है और ऐसा प्रशासक छः माह से अनधिक ऐसी अवधि के लिए जैसा कि उक्त आदेश में विनिर्दिष्ट की जाये, पद धारण करेगा और क्रमशः ग्राम पंचायत, क्षेत्र पंचायत तथा जिला पंचायत उसके क्रमशः प्रधान, प्रमुख तथा अध्यक्ष और समितियों की समस्त शक्तियाँ, कृत्य और कर्तव्य तथा स्थिति ऐसे प्रशासक में निहित होंगे और उसके द्वारा उनका प्रयोग, सम्पादन और निर्वहन किया जायेगा।

3. उत्तरांचल पंचायत (संशोधन) अध्यादेश, 2002 (अध्यादेश संख्या 06, सन् 2002) एतद्द्वारा निरसित समझा जायेगा।

आज्ञा से,

(यू0 सी0 ध्यानी)
अपर सचिव।

No. 458/Vidhayee And Sansadiya Karya/2002
Dated Dehradun, December 21, 2002

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttaranchal Panchayat (Amendment) Act, 2002 (Uttaranchal Act Sankhya 15 of 2002).

As passed by the Uttaranchal Legislative Assembly and assented by the Governor on December 21, 2002.

THE UTTARANCHAL PANCHAYAT (AMENDMENT) ACT, 2002

(UTTARANCHAL ACT No. 15 OF 2002)

(Be it enacted in the Fifty-third year of the Republic of India)

To amend the Uttar Pradesh Panchayati Raj Act, 1947 and Uttar Pradesh Kshetra Panchayat & Zila Panchayat Act, 1961 its applicaton to Gram Panchayat, Kshetra Panchayat & Zila Panchayat respectively.

AN
ACT

CHAPTER-1

Short title, extension and Commencement

1. (1) This Act may be called the Uttaranchal Panchayat (Amendment) Act, 2002.
(2) It shall be applicable to the whole State of Uttaranchal.
(3) It shall be deemed to be enacted October 28, 2002.

Scanned with OKEN Scanner

CHAPTER-2

2. After the section 12, 8, & 20 respectively of Uttar Pradesh Panchayat Raj Act, 1947 Uttar Pradesh Kshetra Panchayat and Zila Panchayat Act, 1961 (as Adapted and Modified in its application to Uttaranchal State) sub-section (3-A) shall be deemed to be amended as follows, namely :

(3-A) Notwithstanding anything contained in any other provisions of this Act, where due to unavoidable circumstances or in public interest, it is not practicable to hold an election to constitute a Gram Panchayat, Kshetra Panchayat & Zila Panchayat before the expiry of its duration and extended term of six months the State Government or an officer authorized by it in this behalf may, by order, appoint an administrator who shall hold office for such period not exceeding six months as may be specified in the said Order and all powers, functions and duties of Gram Panchayat, Kshetra Panchayat & Zila Panchayat respectively its Pradhan, Pramukh & Adhyaksh and Committees shall vest in and be excercised, performed and discharged by such Administrator.

3. The Uttaranchal Panchayat (Amendment) Ordinance, 2002 (Ordinance no. 6 of 2002) is hereby repealed.

By Order,

(U. C. DHYANI)
Addl. Secy.

Scanned with OKEN Scanner